

KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/191/2018/ARE-13

M.S. Building,
Dr.B.R. Ambedkar Road,
Bangalore-56001
Date: 29/02/2020.**: Present:****Patil Mohankumar Bhimanagouda**Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental Enquiry against,

1. Sri Prabhakar M, Assistant Agriculture Officer, Office of the Assistant Director of Agriculture, Channapattana Taluk, Ramanagara District.
2. Sri B.G. Hanumantharaju, Assistant Director of Agriculture, Ramanagara District.

Ref :- 1) Report u/s 12(3) of the K.L Act, 1984 in Compt/Uplok/BD/947/2015/DRE-5, dated: 29/11/2017.

2) Govt. Order No. ಕೃಷಿ 136 ಕೃಷವಿ 2017, Bengaluru, dated: 22/03/2018.

3) Nomination Order No.UPLOK-2/DE/191/2018, Bengaluru, dated: 07/04/2018.

1. This departmental enquiry is directed against 1) Sri Prabhakar M, Assistant Agriculture Officer, Office of the Assistant Director of Agriculture, Channapattana Taluk,

Ramanagara District 2) Sri B.G. Hanumantharaju, Assistant Director of Agriculture, Ramanagara District (herein after referred to as the Delinquent Government Officials in short "DGOs").

2. After completion of the investigation, a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upa Lokayukta-2, vide order dated 07/04/2018 cited above at reference-3, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGOs. The Additional Registrar Enquiries-4 prepared Articles of Charges, Statement of Imputations of misconduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charges. Copies of same were issued to the DGOs calling upon them to appear before this authority and to submit written statement of their defence.

4. As per order of Hon'ble Uplok-1 & 2/DE/Transfers/2018 of Registrar, Karnataka Lokayukta dated 06/08/2018 this enquiry file was transferred from ARE-4 to AR E-13.

5. The Articles of Charges framed by ARE-4 against the DGO No-1 and 2 are as below:

ಅನುಬಂಧ-2
ದೋಷಾರೋಪಣೆಯ ವಿವರ

6. 1 ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/1) ಶ್ರೀ ಪ್ರಭಾಕರ್ ಎಂ, ಸಹಾಯಕ ಕೃಷಿ ಅಧಿಕಾರಿಗಳು, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರ ಕಚೇರಿ, ಚನ್ನಪಟ್ಟಣ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ. ಬಿ.ಬಿ ಹನುಮಂತರಾಜು, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು ಹೆಚ್ಚುವರಿಯಾಗಿ ಲೋಡಿಂಗ್ ಹಾಗೂ ಅನ್-ಲೋಡಿಂಗ್ ಮತ್ತು ಸಾಗಾಣಿಕೆ ವೆಚ್ಚವನ್ನು ಇಗ್ಗಲೂರು ಗ್ರಾಮದ ವಿ.ಎಸ್.ಎಸ್.ಎಸ್.ಎನ್ ರವರು ಏಕೆ ಪಾವತಿಸಿದ್ದರು ಎನ್ನುವ ಬಗ್ಗೆ ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಯಾವುದೇ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ರೈತರಿಗೆ ಕೊಟ್ಟಿದ್ದ ರಶೀದಿಗಳು ಕ್ರಮಬದ್ಧವಾಗಿದೆಯೇ ಎನ್ನುವುದನ್ನು ಸಹ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ರೂ.310 ಕ್ಕೆ ಒಂದು ಚೀಲದಂತೆ ರಸಗೊಬ್ಬರ ಮಾರಾಟವಾಗಿದೆ ಎನ್ನುವುದನ್ನು ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಒಪ್ಪಿಕೊಂಡಿದ್ದು, ಆದರೆ ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಪಂಕಜ, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಇವರು ಸಲ್ಲಿಸಿರುವ ಪರಿಶೀಲನಾ ವರದಿಯಲ್ಲಿ ರಸಗೊಬ್ಬರದ ಬಿಲ್ಲು, ರಸಗೊಬ್ಬರದ ಕಾಯ್ದೆಯಲ್ಲಿ ಇರುವಂತೆ ಇರುವುದಿಲ್ಲವೆಂದು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪರಿಶೀಲನಾ ವರದಿ ಸಲ್ಲಿಕೆಯಾಗಿದ್ದರೂ ಸಹ ನಿಗದಿತ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಂಡಿಲ್ಲದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ಅದರಂತೆ ನೀವು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

ಅನುಬಂಧ-2
ದೋಷಾರೋಪಣೆಯ ವಿವರ
(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

7. ಶ್ರೀ ಬಿ. ಶಿವರಾಮ, ಇಗ್ಗಲೂರು ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ, ಚನ್ನಪಟ್ಟಣ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವ) ರವರು ದೂರನ್ನು ಈ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

8. **ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-**

ದೂರುದಾರರು, ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಇಗ್ಗಲೂರು ಗ್ರಾಮದ ವಿ.ಎಸ್.ಎಸ್.ಎನ್ ಕಾರ್ಯದರ್ಶಿ ಪಿ. ಸಿದ್ದಲಿಂಗಸ್ವಾಮಿ ಇವರು ಯೂರಿಯಾ ರಸಗೊಬ್ಬರವನ್ನು ಎಂ.ಆರ್.ಪಿ ದರಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಬೆಲೆಗೆ ಮಾರಾಟ ಮಾಡಿದ್ದು, ಈ ಬಗ್ಗೆ ಕ್ರಮ ಜರುಗಿಸುವಂತೆ ವಿನಂತಿಸಿಕೊಂಡರೂ ಸಹ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಯಾವುದೇ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪ ಮಾಡಿದ್ದಾರೆಂದು ದೂರಿನಲ್ಲಿ ಆಪಾದಿಸಿದ್ದರು.

9. ಈ ದೂರಿನ ಮೇಲೆ ನಿಮ್ಮ-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದೂರುದಾರರ ಆಪಾದನೆಗಳನ್ನು ಅಲ್ಲಗಳೆದಿದ್ದು, ಯಾವುದೇ ದಾಖಲೆ ಹಾಜರುಪಡಿಸದೇ ವೈಯಕ್ತಿಕ ದ್ವೇಷದಿಂದ ತೊಂದರೆ ಕೊಡಲು ದೂರು ಸಲ್ಲಿಸಿದ್ದಾರೆಂದು ಹೇಳುತ್ತೀರಿ. ಮುಂದುವರೆದು ದೂರುದಾರರು ದೂರವಾಣಿ ಮುಖಾಂತರ ಕೃಷಿ ಅಧಿಕಾರಿಗಳಿಗೆ ಮತ್ತು ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರಿಗೆ ದೂರು ಹೇಳಿದ್ದು ಎಂ.ಆರ್.ಪಿ ನಿಗದಿತ ದರಕ್ಕಿಂತಲೂ ಹೆಚ್ಚಿನ ದರಕ್ಕೆ ರಸಗೊಬ್ಬರ ಮಾರಾಟ ಮಾಡುತ್ತಿದ್ದಾರೆ ಎಂದು ಹೇಳಿದ ನಂತರ ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಶ್ರೀ ಎಸ್. ಚನ್ನಂಕೇಗೌಡ ಕೃಷಿ ಉಪಕರಣಗಳ ಮೇಲ್ವಿಚಾರಕ ತಂಡದೊಂದಿಗೆ ಇಗ್ಗಲೂರು ಗ್ರಾಮಕ್ಕೆ ಹೋಗಿ ರಾತ್ರಿ 8.30 ಕ್ಕೆ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸುವುದಾಗಿ ಹೇಳಿದ್ದು, ಬೆಂಗಳೂರಿನ ವೈಟ್ ಫೀಲ್ಡ್ ಗೋಡಾನ್‌ನಿಂದ ರಸಗೊಬ್ಬರ ಸಾಗಾಣಿಕೆಯಾಗಿದ್ದು ಹೆಚ್ಚುವರಿ ಸಾಗಾಣಿಕೆ ವೆಚ್ಚ ಲೋಡಿಂಗ್ ಮತ್ತು ಅನ್-ಲೋಡಿಂಗ್ ಪಾವತಿಸಿದ್ದರಿಂದ ರೂ.310 ಗಳಿಗೆ ರೂ 1 ಚೀಲದಂತೆ ಕೊಟ್ಟಿದ್ದೇನೆ ಎಂದು ಹೇಳಿದರು ರೈತರಲ್ಲಿ ಕೆಲವರು ಬಾಕಿ ಹಣ ನಂತರ ಕೊಡುತ್ತೇವೆ ಎಂದು ಹೇಳಿದ್ದಾರೆ ಎಂದು ಇನ್ನು

ಕೆಲವರು ಹೆಚ್ಚು ಹಣಕ್ಕೆ ಮಾರಿದ್ದಾರೆ ಅಂತ ಹೇಳಿದ್ದರಿಂದ ತುಂಬಾ ಗೊಂದಲ ಉಂಟಾಗಿರುವುದಾಗಿ ಹೇಳಿದ್ದು, ಒಂದು ಚೀಲ ರಸಗೊಬ್ಬರದ ಬೆಲೆ ರೂ.285/- ಗಳು ಇದ್ದು ಪ್ರತಿಯೊಬ್ಬ ರೈತರನ್ನು ಸಾಲಾಗಿ ನಿಲ್ಲಿಸಿ ಐಳ ಚೀಲಯಲ್ಲ ರೂ.330/- ಗಳು ಅಂತ ಬರೆದುಕೊಟ್ಟರು ಎನ್ನುವುದು ದೂರುದಾರರ ಅರ್ಜಿಯ ಸಾರಾಂಶವಾಗಿದೆ.

10. ಹೆಚ್ಚುವರಿಯಾಗಿ ಲೋಡಿಂಗ್ ಹಾಗೂ ಅನ್-ಲೋಡಿಂಗ್ ಮತ್ತು ಸಾಗಾಣಿಕೆ ವೆಚ್ಚವನ್ನು ಸದರಿ ವಿ.ಎಸ್.ಎಸ್.ಎಸ್.ಎಸ್ ರವರು ಏಕೆ ಪಾವತಿಸಿದ್ದರು ಎನ್ನುವ ಬಗ್ಗೆ ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಯಾವುದೇ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ರೈತರಿಗೆ ಕೊಟ್ಟಿದ್ದ ರಶೀದಿಗಳು ಕ್ರಮಬದ್ಧವಾಗಿದೆಯೇ ಎನ್ನುವುದನ್ನು ಸಹ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ಆದರೆ ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು ಯಾರಾಗಿದ್ದರು ಎನ್ನುವುದನ್ನು ನಿಖರವಾಗಿ ಆಪಾದಿಸಿಲ್ಲ. ಆದ್ದರಿಂದ ಈ ಪ್ರಕರಣವನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಮನಗರ ಇವರಿಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಲಾಗಿತ್ತು.

11. ಅದರಂತೆ, ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಮನಗರ ಇವರು ತಮ್ಮ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಇಗ್ಗಲೂರು ಗ್ರಾಮ ಮತ್ತು ಶ್ರೀಮತಿ ಪಂಕಜ, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಇವರುಗಳು ಸಲ್ಲಿಸಿರುವ ಪರಿಶೀಲನಾ ವರದಿಯಲ್ಲಿ ರಸಗೊಬ್ಬರದ ಚಿಲ್ಲು, ರಸಗೊಬ್ಬರದ ಕಾಯ್ದೆಯಲ್ಲಿ ಇರುವಂತೆ ಇರುವುದಿಲ್ಲ ಅಂತ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಆದರೆ, ನಿಮ್ಮ-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ವರದಿ ಸಲ್ಲಿಕೆಯಾಗಿದ್ದರೂ ಸಹ ನಿಗದಿತ ಸಮಯದಲ್ಲ ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಂಡಿಲ್ಲ. ರೈತರ ಸಮಸ್ಯೆ ಬಗೆಹರಿಸದೆಯೇ ನಿರ್ಲಕ್ಷ್ಯ ತೋರಿರುತ್ತೀರಿ. ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಗೆ ನಿಮ್ಮ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಗಳು ಇರುವುದಿಲ್ಲವೆಂದು ನಮೂದಿಸಿರುತ್ತೀರಿ.

12. ಈ ಪ್ರಕರಣದ ಸಂಪೂರ್ಣ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಹೆಚ್ಚುವರಿಯಾಗಿ ಲೋಡಿಂಗ್ ಹಾಗೂ ಅನ್-ಲೋಡಿಂಗ್ ಮತ್ತು ಸಾಗಾಣಿಕೆ ವೆಚ್ಚವನ್ನು ಸದರಿ ವಿ.ಎಸ್.ಎಸ್.ಎಸ್.ಎಸ್ ರವರು ಏಕೆ ಪಾವತಿಸಿದ್ದರು ಎನ್ನುವ ಬಗ್ಗೆ ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಯಾವುದೇ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ರೈತರಿಗೆ ಕೊಟ್ಟಿದ್ದ ರಶೀದಿಗಳು ಕ್ರಮಬದ್ಧವಾಗಿದೆಯೇ ಎನ್ನುವುದನ್ನು ಸಹ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ರೂ.310ಕ್ಕೆ ಒಂದು ಚೀಲದಂತೆ ರಸಗೊಬ್ಬರ ಮಾರಾಟವಾಗಿದೆ ಎನ್ನುವುದನ್ನು ನೀವು-1 ನೇ

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಒಪ್ಪಿಕೊಂಡಿದ್ದು, ಆದ್ದರಿಂದ, ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

13. ಶ್ರೀಮತಿ ಪಂಕಜ, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಇವರು ಸಲ್ಲಿಸಿರುವ ಪರಿಶೀಲನಾ ವರದಿಯಲ್ಲಿ ರಸಗೊಬ್ಬರದ ಚಿಲ್ಲು, ರಸಗೊಬ್ಬರದ ಕಾಯ್ದೆಯಲ್ಲಿ ಇರುವಂತೆ ಇರುವುದಿಲ್ಲವೆಂದು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪರಿಶೀಲನಾ ವರದಿ ಸಲ್ಲಿಕೆಯಾಗಿದ್ದರೂ ಸಹ ನಿಗದಿತ ಸಮಯದಲ್ಲ ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಂಡಿಲ್ಲ. ರೈತರ ಸಮಸ್ಯೆ ಬಗೆಹರಿಸದೇ ನಿರ್ಲಕ್ಷ್ಯ ತೋರಿರುತ್ತೀರಿ.

14. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವುಗಳು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ 3(1)(i) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

15. The DGO No-1 and 2 appeared before this Enquiry Authority on 04/06/2018 and on the same day their First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO

No-1 and 2 pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO No-1 and 2 have filed their written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, they have committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, they have prayed to exonerate them from the charge framed in this case.

16. In order to substantiate the charge, the Disciplinary Authority examined two witnesses as PW-1 and PW-2, got marked the documents at Ex.P-1 to P-3 and closed the evidence.

17. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGO No-1 and 2 was recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 and wherein they have submitted that, the witness has deposed falsely against them. The DGO No-1 and 2 did not lead any defence evidence. The questioning of the DGO No-1 and 2 as required U/Rule 11(18) of KCS (CC & A) Rules, 1957 was done and questionnaire of DGO No-1 and 2 was recorded. They have denied the incriminating evidence appearing against them.

18. The Advocate for DGO No-1 and 2 filed his written submissions. Heard the oral arguments of Learned Presenting Officer.

19. Upon consideration of the charge leveled against the DGO No-1 and 2, the evidence led by the Disciplinary Authority by way of oral and documentary evidence and their written brief/submissions, the point that arises for my consideration is as under:

Point No-1) Whether the Disciplinary Authority has satisfactorily proved that the DGO No-1 Sri Prabhakar M while working as Assistant Agriculture Officer, Office of the Assistant Director of Agriculture, Channapattana Taluk, Ramanagara District and DGO No-2 Sri B.G. Hanumantharaju, while working as Assistant Director of Agriculture, Ramanagara District, the Secretary of Igaluru V.S.S.S.N (ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) Sri Siddalingaswamy had illegally collected Rs.310/- though the MRP of the Urea fertilizer per bag was Rs.285/-, he had not properly maintained the receipt books and in this regard though you were directed to take action based upon the report of Smt Pankaja, Assistant Agriculture Officer, DGO No-1 and 2 did not take any action in the matter and thereby the DGO No-1 and 2 failed to maintain absolute integrity

and devotion to duty, which act is unbecoming of a Government Servant and thus committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

20. My finding on the point No-1 is held in the **“Affirmative”** for the following:

:: REASONS ::

21. **Point No-1:-** The complainant Sri B Shivaram S/o S. Boraiah, Igaluru, Channapattana Taluk, Ramanagara District has been examined as PW-1. He has reiterated the facts stated in the complaint. He states that, he is the resident of Igaluru Village of Channapattana Taluk. In their village they have V.S.S.S.N (ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) and the fertilizers are sold to the farmers through this Sahakara Sangha. In the year 2014 Urea fertilizer was sold. The MRP of Urea fertilizer for a bag of 50 kg was Rs.285/-. However, the Secretary of the Sahakara Sangha had sold the fertilizer bags for Rs.310/-. The complainant further states that, he has also purchased one bag of fertilizer by paying Rs.310/-. The Secretary of the Sahakara Sangha had not issued the receipt though he had received Rs.310/- per bag. Hence, in this regard he had lodged the complaint to the higher officials. When the DGO No-1 and 2 enquired the Secretary he had admitted of having received the excess amount. The DGO No-1 and 2 had promised to refund

the excess amount to the farmers. However, the DGO No-1 and 2 did not take any action against the Secretary of the Sahakara Sangha. Hence, he has lodged the complaint in Form No-I and II. The said documents have been marked as Ex.P-1 and P-2. PW-1 has been cross examined by the advocate for DGO No-1 and 2, however nothing material has been elicited so as to discredit his testimony.

22. After lodging of the complaint to this institution, the Police Inspector, Karnataka Lokayukta, Ramanagara was directed to investigate the matter and submit his report. Accordingly the Police Inspector, Karnataka Lokayukta, Ramanagara has conducted the investigation and he has submitted his report to the Superintendent of Police, Karnataka Lokayukta, Ramanagara and the Superintendent of Police, Karnataka Lokayukta, Ramanagara in turn has submitted the report to this office.

23. The Investigation Officer has been examined as PW-2. He states that, from 02/10/2015 to 21/10/2017 he was working as Police Inspector, Karnataka Lokayukta, Ramanagara. He had received this complaint from the office of Hon'ble Upa Lokayukta through proper channel. The Superintendent of Police, Karnataka Lokayukta, Ramanagara directed him to conduct the investigation. Accordingly he has conducted the investigation. On perusal of the complaint it was alleged that the Secretary of Igaluru V.S.S.S.N

(ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) of Virupakshapura Hobli, Channapattana Taluka had illegally sold the Urea fertilizer for Rs.310/- though the MRP was Rs.285/-. He further states that, on 17/05/2017 he has recorded the statement of DGO No-1 Sri Prabhakar M. On 23/05/2017 he has recorded the statement of DGO No-2 Sri B.G. Hanumantharaju. On 19/05/2017 he has recorded the statement of Secretary of V.S.S.S.N (ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) Sri Siddalingaswamy. PW-2 further states that, he has also recorded the statements of Sri Mallesh, Sri Ashok Smt Pankaja and the villagers by name Sri Manjunatha and Sri Shivalingaiah.

24. PW-2 further states that, he has conducted the investigation and found that on 15/10/2014 the Secretary of V.S.S.S.N (ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) Igaluru village had sold the urea fertilizer for Rs.310/- per bag though the MRP was Rs.285/-. Because of this incident there was tension in the village. The DGO No-1 visited the village at 8.30 pm on the said day, collected the information and submitted the report to DGO No-2. PW-2 further states that, in this regard he has submitted his report as per Ex.P-3. PW-2 has been cross examined by the advocate for DGO No-1 and 2, however, nothing material has been elicited so as to discredit his testimony.

25. The fact that the DGO No-1 and 2 were aware of this incident on 15/10/2014 itself is very much evident from the cross

examination of PW-1. In the cross examination of PW-1, the advocate for DGO No-1 and 2 has suggested that, on 15/10/2014 the DGO No-1 Sri Prabhakar along with Sri Mallesh, Assistant Agriculture Officer and the Sri. Channankegowda visited the village and the excess amount was refunded to the farmers. I would like to reproduce this portion of the cross examination.

“ ದಿನಾಂಕ 15/10/2014 ರಂದು ಆ.ಸ.ನೌ-1 ಪ್ರಭಾಕರ್ ಹಾಗೂ ಶ್ರೀ ಮಲ್ಲೇಶ್, ಸಹಾಯಕ ಕೃಷಿ ಅಧಿಕಾರಿ ಮತ್ತು ಶ್ರೀ ಚನ್ನಂಕೇಗೌಡ ರವರು ನಮ್ಮ ಗ್ರಾಮಕ್ಕೆ ಬಂದು, ಅಲ್ಲಿ ಇದ್ದಂತಹ ರೈತರಿಗೆ ಜಿಲ್ಲೆ ಹಣವನ್ನು ವಾಪಸ್ಸು ಕೊಡಿಸಿ, ಉಳಿದ ರೈತರಿಗೆ ಮರುದಿನ ಜಿಲ್ಲೆ ಹಣವನ್ನು ವಾಪಸ್ಸು ಕೊಡಿಸಿದ್ದಾರೆ ಅಂದರೆ ಸರಿಯಲ್ಲ”.

26. The advocate for DGO No-1 and 2 by putting this suggestion, has taken a contention that the excess amount was refunded to some farmers on the same day and to some farmers on the next day. However, in this regard the DGO No-1 and 2 have not produced any oral or documentary evidence. Though the DGO No-1 and 2 had the opportunity to lead defence evidence, they have not led any evidence. Hence, this suggestion of the DGO No-1 and 2 is not corroborated by cogent evidence. From the suggestion referred above, it is quite clear that, the DGO No-1 and 2 were aware of the incident on 15/10/2014 itself. The DGO No-1 and 2 have not taken any action in this regard until the date of complaint. On careful perusal of the complaint at Ex.P-1, it is observed that, the

complaint was filed on 10/03/2015. The DGO No-1 and 2 have not taken any action to redress the grievance of the complainant from 15/10/2014 to 10/03/2015. It is observed that, they have not taken any action for about 5 months. Therefore, I am of the opinion that, the DGO No-1 and 2 did not take any action and the excess amount collected from the farmers was not refunded.

27. I have carefully gone through the report of PW-2 at Ex.P-3. The I.O has reported that the urea fertilizer was sold for excess price of Rs.310/-, though the actual price was Rs.285/- and though this fact was brought to the knowledge of DGO No-1 and 2, they did not take any action against Sri Siddalingaswamy, Secretary of V.S.S.S.N (ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) Igaluru village. The complainant has specifically alleged that, the Secretary Sri Siddalingaswamy of V.S.S.S.N (ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) Igaluru village had received Rs.310/- from him though the actual price was Rs.285/-. The I.O has reported that the Secretary had not even issued the receipts for having sold the urea fertilizer. On careful perusal of the oral evidence of PW-2 i.e the I.O and his report at Ex.P-3, it is observed that, Sri Siddalingaswamy of V.S.S.S.N (ವ್ಯವಸಾಯ ಸೇವಾ ಸಹಕಾರ ಸಂಘ ನಿಯಮಿತ) Igaluru village had illegally collected Rs.310/- per bag of urea fertilizer though the actual price was Rs.285/-. Even though this fact was brought to the knowledge of DGO No-1 and 2, they had not taken any action against the Secretary and though the DGOs had promised to refund

the excess money to the farmers they did not do so. The DGO No-1 being the Assistant Agriculture Officer and the DGO No-2 being the Assistant Director of Agriculture were the responsible persons who should have taken action against the Secretary. However, they have not taken any action against the Secretary and hence, they have committed misconduct and dereliction of duty.

28. For the reasons stated above the DGO No-1 and 2, being the Government/Public Servants have failed to maintain absolute integrity, besides devotion to duty and acted in a manner unbecoming of Government servants. On appreciation of entire oral and documentary evidence, I hold that the charge leveled against the DGO No-1 and 2 is established. Hence, I answer point No.1 in the "**Affirmative**".

:: ORDER ::

The Disciplinary Authority has proved the charge against the DGO No-1 Sri Prabhakar M, Assistant Agriculture Officer, Office of the Assistant Director of Agriculture, Channapattana Taluk, Ramanagara District and DGO No-2 Sri B.G. Hanumantharaju, Assistant Director of Agriculture, Ramanagara Taluk and District.

191/K

29. This report is submitted to Hon'ble Upa Lokayukta-2 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 29th day of February 2020

(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore

ANNEXURES

Witness examined on behalf of the Disciplinary Authority
PW-1: Sri B Shivaram (Original)
PW-2: Sri Jayaram K.N (Original)
Witness examined on behalf of the Defence
Nil
Documents marked on behalf of the Disciplinary Authority
Ex. P-1: Form No.I (Original) Ex. P-1(a): Signature of the complainant.
Ex.P-2: Form No.II (Original) Ex. P-2(a) : Signature of the complainant.
Ex. P-3: Report of I.O.(Original) Ex. P-3(a) : Signature of the I.O.
Documents marked on behalf of the DGO
Nil

Dated this the 29th day of February 2020

(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore.

191/18



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/191/2018/ARE-13

Multi-storeyed Building,
Dr.B.R. AmbedkarVeedhi,
Bengaluru, dt.02.03.2020.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Sri. Prabhakar.M, Assistant Agriculture Officer, Office of the Asst. Director of Agriculture, Channappattna Taluk, Ramanagara District, and (2)Sri. B.G. Hanumantharaju, Asst. Director of Agriculture, Ramanagara Taluk and District-reg.

- Ref: 1. Govt. Order No: ಕೃಷಿ 136 ಕೃಪವಿ 2017, Bengaluru, dated 22.03.2018.
2. Nomination Order No: UPLOK-2/DE/191/2018 of Hon'ble Upalokayukta-2, Bengaluru, dated 7.4.2018.
3. Report of ARE-13, KLA, Bengaluru, dated 29.2.2020.

~~~~~

The Government by its order dated 22.03.2018 initiated the disciplinary proceedings against (1) Sri. Prabhakar.M, Assistant Agriculture Officer, Office of the Asst. Director of Agriculture, Channappattna Taluk, Ramanagara District, and (2)Sri. B.G. Hanumantharaju, Asst. Director of Agriculture, Ramanagara Taluk and District. [hereinafter referred to as Delinquent Government Officials, for short as 'DGO's'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No: UPLOK-2/DE/191/2015 dated 27.2.2018 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame

charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently by order No. Uplok-1 & 2 /DE/Transfers/2018, Bengaluru, dated 6.8.2018, ARE-13 was re-nominated to continue the said enquiry.

3. The DGOs - (1) Sri. Prabhakar.M, Assistant Agriculture Officer, Office of the Asst. Director of Agriculture, Channappattna Taluk, Ramanagara District, and (2) Sri. B.G. Hanumantharaju, Asst. Director of Agriculture, Ramanagara Taluk and District, were tried for the following charge:-

“1 ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/1) ಶ್ರೀ ಪ್ರಭಾಕರ್ ಎಂ, ಸಹಾಯಕ ಕೃಷಿ ಅಧಿಕಾರಿಗಳು, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರ ಕಚೇರಿ, ಚನ್ನಪಟ್ಟಣ ತಾಲ್ಲೂಕು, ರಾಮನಗರ ಜಿಲ್ಲೆ ಹಾಗೂ 2) ಶ್ರೀ. ಬಿ.ಜಿ ಹನುಮಂತರಾಜು, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ ಆದ ನೀವುಗಳು ಹೆಚ್ಚುವರಿಯಾಗಿ ಲೋಡಿಂಗ್ ಹಾಗೂ ಅನ್-ಲೋಡಿಂಗ್ ಮತ್ತು ಸಾಗಾಣಿಕೆ ವೆಚ್ಚವನ್ನು ಇಗ್ಗಲೂರು ಗ್ರಾಮದ ವಿ.ಎಸ್.ಎಸ್.ಎಸ್.ಎಸ್ ರವರು ಏಕೆ ಪಾವತಿಸಿದ್ದರು ಎನ್ನುವ ಬಗ್ಗೆ ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಯಾವುದೇ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ರೈತರಿಗೆ ಕೊಟ್ಟಿದ್ದ ರಶೀದಿಗಳು ಕ್ರಮಬದ್ಧವಾಗಿದೆಯೇ ಎನ್ನುವುದನ್ನು ಸಹ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ. ರೂ.310 ಕ್ಕೆ ಒಂದು ಚೀಲದಂತೆ ರಸಗೊಬ್ಬರ ಮಾರಾಟವಾಗಿದೆ ಎನ್ನುವುದನ್ನು ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಒಪ್ಪಿಕೊಂಡಿದ್ದು, ಆದರೆ ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಿರುವುದಿಲ್ಲ. ಶ್ರೀಮತಿ ಪಂಕಜ, ಸಹಾಯಕ ಕೃಷಿ ನಿರ್ದೇಶಕರು, ಇವರು ಸಲ್ಲಿಸಿರುವ ಪರಿಶೀಲನಾ ವರದಿಯಲ್ಲಿ ರಸಗೊಬ್ಬರದ ಬಿಲ್ಲು ರಸಗೊಬ್ಬರದ ಕಾಯ್ದೆಯಲ್ಲಿ ಇರುವಂತೆ ಇರುವುದಿಲ್ಲವೆಂದು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಪರಿಶೀಲನಾ ವರದಿ ಸಲ್ಲಿಕೆಯಾಗಿದ್ದರೂ ಸಹ ನಿಗದಿತ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ಕ್ರಮವನ್ನು ತೆಗೆದುಕೊಂಡಿಲ್ಲದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ. ಅದರಂತೆ ನೀವು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ

19/1/18

ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತಿರೆಂದು ಈ ದೋಷಾರೋಪಣೆ”.

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that, the charge framed against the DGOs - (1) Sri. Prabhakar.M, Assistant Agriculture Officer, Office of the Asst. Director of Agriculture, Channappattna Taluk, Ramanagara District, and (2) Sri. B.G. Hanumantharaju, Asst. Director of Agriculture, Ramanagara Taluk and District is proved.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the Inquiry Officer, the DGO-1 – Sri.Prabhakar, is due for retirement on 31.5.2038 and DGO-2 Sri. B.G. Hanumantharaju has retired from service on 31.10.2017.

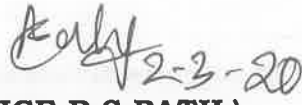
7. Having regard to the nature of charge '*proved*' against the DGOs – (1) Sri. Prabhakar.M, Assistant Agriculture Officer, Office of the Asst. Director of Agriculture, Channappattna Taluk, Ramanagara District,

and (2) Sri. B.G. Hanumantharaju, Asst. Director of Agriculture, Ramanagara Taluk and District and considering the totality of circumstances; it is hereby recommended to the Government -

- i) to impose penalty of withholding two annual increments payable to DGO-1, Sri. Prabhakar, for a period of 5 years without cumulative effect.
- ii) to impose penalty of withholding 5% pension for 3 years to DGO-2, Sri. B.G. Hanumantharaju.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

YS\*